

THE PAYMENT OF BONUS (SECOND AMENDMENT)
ACT, 1985

No. 67 OF 1985

[18th December, 1985.]

An Act further to amend the Payment of Bonus Act, 1965.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Payment of Bonus (Second Amendment) Act, 1985.

(2) It shall be deemed to have come into force on the 7th day of November, 1985.

(3) The amendments made by this Act in the Payment of Bonus Act, 1965 (hereinafter referred to as the principal Act) shall, in relation to a factory or other establishment to which the principal Act applies, have effect and be deemed always to have had effect in respect of the accounting year commencing on any day in the year 1984 and in respect of every subsequent accounting year.

Explanation.—The words and expressions which are used in this sub-section and which are defined in the principal Act shall have the meanings respectively assigned to them in the principal Act.

2. In section 2 of the principal Act, in clause (13), for the words "one thousand and six hundred rupees", the words "two thousand and five hundred rupees" shall be substituted.

3. In the principal Act, after section 11, the following section shall be inserted, namely:—

"12. Where the salary or wage of an employee exceeds one thousand and six hundred rupees per mensem, the bonus payable to such employee under section 10 or, as the case may be, under section 11, shall be calculated as if his salary or wage were one thousand and six hundred rupees per mensem."

4. (1) The Payment of Bonus (Amendment) Ordinance, 1985 and the Payment of Bonus (Second Amendment) Ordinance, 1985 are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinances, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Short
title,
com-
mence-
ment
and
appli-
cation.

Amend-
ment of
section 2.

Insert-
ion of new
section 12.

Calcula-
tion of
bonus with
respect to
certain
employees.

Repeal
and
saving.

21 of 1965.

6 of 1985,
8 of 1985.